

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/617/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dhruvad Kashyap Das,
District & Sessions Judge,
Cachar, Silchar.

Dated Guwahati the 8th February, 2022.

Sub: Earned leave.

Ref:- No. JCD.I/18(A)/22/751 dated 04.02.2022.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for 12 days from 19.02.2022 to 02.03.2022 along with station leave permission**. Further, you have been allowed to hand over charge to the Addl. District and Sessions Judge, Cachar, Silchar and in her absence to the next senior most Judicial officer at the station before proceeding on leave

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo **NO.HC.VII-205/2013/618-619/A**, dated , 08-02-2022

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati- 29, for information. A copy of the duly filled in application of the officer in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

P. P. 08/2/22
JT.REGISTRAR (VIGILANCE)

Pda